Shipyard over the proposed move to privatise the company. The importance of public sector in the economy of every country is now being re-established consequent to the deepest recession experienced world over. Cochin Shipyard is a prestigious national establishment whose workmanship and efficiency in ship building and repair has been appreciated by the industry world over. Now, Cochin Shipyard is a profitably running public sector company presently building bulk aircraft carriers for the Indian Navy. It is successfully being carried out by this unit. Future years would also be brisk with work with sufficient orders pending with the company for requirements of the Indian Defence Ministry. The shipyard's location is very strategically important as it is close to the southern naval headquarters, Cochin Port and further international container transhipment terminal. Handing over of the shipyard to private hands ultimately to the global players would pose serious threat to national security.

In view of the gravity of the matter, I would request the Government of India to desist from such moves to privatise Cochin Shipyard. Further, I request to extend whole support for the further expansion and diversification of Cochin Shipyard by Government of India.

SHRIP.R. RAJAN (Kerala): Sir, I associate myself with what the hon. Member has said.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): Sir, the hon. Member seems to be misinformed. There is no proposal for disinvestment. There is no such proposal. He is totally misinformed.

SHRIK. CHANDRAN PILLAI: Since the hon. Minister has said this, I am satisfied.

## Alleged victimization of Railway caterers and vendors due to new commercialization policy of Railways

श्री सैयद अज़ीज पाशा (आन्ध्र प्रदेश): महोदय, रेलवे के खान-पान सेवा के हजारों लोग जो रेलवे प्लेटफार्म्स पर वेंडर्स हैं, उन्होंने दो रोज़ पहले संसद मार्ग पर जमा होकर रेलवे की 2005 की कैटरिंग पॉलिसी को तब्दील करने के लिए बहुत ही जबर्दस्त प्रदर्शन किया और वह धरना आज भी वहाँ पर चल रहा है। उनका कहना यह है कि 50-60 सालों से रेलवे प्लेटफॉर्म्स पर वे जो बिक्री करते हैं, अब इस नई पॉलिसी के कारण कम से कम 25 लाख लोग, जो इस बिजनेस में लगे हुए हैं, उनको भुखमरी का शिकार होना पड़ेगा। 2005 की जो कैटरिंग पॉलिसी है, उससे बड़े-बड़े कॉरपोरेट्स और IRCTC को ही फायदा मिल रहा है। अब यह कहा जाता है कि उन लागों को जो लाइसेंस दिया जाता है, उसमें पांच सालों की छूट दी जाती है जबकि जो छोटे-छोटे कांट्रेक्टर्स और वेंडर्स हैं, उनको सिर्फ एक या दो महीने की ही छूट दी जाती है। रेलवे की स्टेंडिंग कमेटी ने इस बात का नोट लेते हुए कहा कि ये जो सेवा रेलवे प्लेटफार्म्स पर चल रही है, वैसा छोटा-छोटा बिजिनेस, वह नो प्रोफिट, नो लॉस के बेसिस पर चलनी चाहिए। इसमें Commercialisation होने की वजह से तमाम वेंडर्स और पैसेंजर्स को भारी नुकसान होगा। रेलवे का जो social obligation है, वहा यह है कि गैरत के मुद्दे को सामने रखते हुए नो प्रोफिट, नो लॉस के आधार पर यात्रियों को सेवा देनी है। यहाँ पर बात यह आती है कि सिर्फ 5 करोड़ की आमदनी के लिए रेलवे ने 25 लाख लोगों के जीवन को खटाई में डाल दिया है। ये जो 25 लाख लोग हैं, अगर इसमें उनके परिवार के सदस्यों को भी शामिल किया जाए तो यह संख्या 1 करोड़ 25 लाख हो जती है। सिर्फ 5 करोड़ की आमदनी के लिए 1 करोड़ 25 लाख लोग, जिनमें दलित, वनवासी, minorities और weaker sections के लोग शामिल हैं, उनकी जिन्दगी का भविष्य क्या होगा, यह किसी को पता नहीं है। यह बहुत ही सीरियस मुद्दा है। इस मुद्दे से निपटने के लिए रेलवे मिनिस्ट्री का काम यह होना चाहिए कि वह स्टैंडिंग कमेटी के resolutions को सामने रखते हुए commercialisation की बात को खत्म करे और जो 25 लाख वेंडर्स हैं — जो खान-पान के लाइसेंसेज़ हैं, उनको सरल बनाते हुए 2005 की पॉलिसी में सुधार लाए। इसमें जो काम ड्रा के जरिए देते हैं, उसको विदड़ा किया जाए, खत्म किया जाए। इसके साथ ही साथ अगर कोई कांट्रैक्टर मरता है, तो उसके घर के किसी सदस्य को compassionate ground पर रखा जाना चाहिए। अगर ये काम किए जाएं तो 25 लाख लोगों का रोजगार ठीक हो सकता है। शुक्रिया।

श्री राजनीति प्रसाद (बिहार): महोदय, मैं अपने आपको इससे संबद्ध करता हूँ।

SHRIMATI SUPRIYA SULE (Maharashtra): Sir, I associate.

SHRI JABIR HUSAIN (Bihar): Sir, I associate.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I associate.

## Demand to ameliorate the condition of three lakh Gramin Dak Sevaks

PROF. P.J. KURIEN (Kerala): Sir, I am bringing to the kind notice of the Government the plight of E.D. Staff whose number is about three lakhs. Sir, E.D. staff of Postal Department are treated like slaves. They don't get adequate salary. This is a British system where they had these people engaged just like coolies giving them nominal pay and still we are continuing with the system. Their monthly salary is less than Rs. 3000 and others who do the same amount of work are getting hefty salary of Rs. 15000 to Rs. 20,000. This is a discrimination and injustice. My submission is that this E.D. Staff should be treated at par with other postal employees because E.D. staff are also doing very important work of delivering letters to the people in the villages. So, they should be treated at par with other employees of the Postal Department. There should not be any delay in implementing that parity and also immediate action should be taken to increase their salaries in accordance with the recommendations of the Pay Commission. Sir, the Pay Commission recommendations have been implemented for the three lakh regular employees, whereas these E.D. Staff, these really needy people, have been discriminated against and no salary revision has been implemented for them. So, my request to the Government is that immediate steps should be taken to increase the pay and allowances of these three lakh and odd really genuine hardworking poor workers of our country working in the Postal Department.

## Re. Sri Lankan Issue

MR. DEPUTY CHAIRMAN: Now, Bills for introduction. ... (Interruptions) ....

SHRI SU. THIRUNAVUKKARASAR (Madhya Pradesh): Sir, Shri S.S. Ahluwalia has given a notice regarding Sri Lankan issue. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, nothing. ... (Interruptions)... It is not there. ... (Interruptions)...